

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 38/TT/2020**

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattnam/ Cuddalore area of Tamil Nadu-Part-A1 (b) in Southern Region.
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member  
Shri Prakash Mhaske, Member, Ex-officio
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. and 18 others
- Parties Present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Ms. R. Ramalakshmi, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Dr. R. Kathiravan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of tariff of 2019-24 tariff period for:

Asset-1: 2 Nos. 400 kV bays each at Nagapattinam Pooling Station and Salem New (Dharmapuri) for terminating Nagapattinam Pooling Station - Salem New (Dharmapuri] 765 kV D/C Line (Initially charged at 400 kV) being implemented under tariff based bidding and 1 No. 63 MVAR line reactor at Nagapattinam Pooling Station and Salem New (Dharmapuri) each for both circuits of Nagapattinam Pooling Station - Salem New (Dharmapuri) 765 kV D/C Line (Initially charged at 400 kV)

Asset-2: 1 No. 400 kV bay each at Salem New (Dharmapuri) and Madhugiri for terminating Salem New (Dharmapuri)- Madhugiri 765 kV S/C Line -2 (Initially



charged at 400 kV) being implemented under tariff based bidding and 1 no. 63 MVAR line reactor at Madhugiri end of Salem New (Dharmapuri)- Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) under Common Transmission Scheme associated with ISGS Projects in Nagapattinam/ Cuddalore area of Tamil Nadu-Part-A1 (b) in Southern region.

b. The tariff for Asset-1 was allowed *vide* order dated 19.12.2017 in Petition No. 214/TT/2016 and that for Asset-2 *vide* order dated 20.5.2019 in Petition No. 256/TT/2018.

c. As per the directions of the Commission *vide* order dated 19.12.2017 in Petition No. 214/TT/2016, the Petitioner has submitted the revised Auditor certificate and justifications pertaining to ACE (additional capital expenditure) with Form 4A. Further, ACE during 2014-19 period has been submitted as per Auditor certificate and initial spares claimed by the Petitioner are within the limits specified in the 2014 Tariff Regulations.

d. The information sought through Technical Validation letter has been filed *vide* affidavit dated 22.10.2020 and detailed justification for additional capitalization has filed by way of additional information *vide* affidavit dated 9.3.2021. TANGEDCO has filed reply to the instant petition *vide* affidavit dated 9.3.2021 and two weeks' time to file rejoinder for the same may be accorded.

3. In response to the Commission's query regarding the reasons for change in the FR apportioned cost, the representative of the Petitioner submitted that there is no change in the apportionment during 2019-24 tariff period.

4. Learned counsel of TANGEDCO made the following submissions:

a. De-capitalization of the cost of 0.96 km inter-connection transmission line in respect to Asset-1 as stated in the Commission's order dated 23.1.2017 in Petition No. 214/TT/2016;

b. Bringing on record the details of recovery made so far from the generators and the action taken to recover the cost from the generators who have not paid the relinquishment charges;

c. Direction to the Petitioner to restrain from including the paragraph related to claim of GST retrospectively; and

d. Yearly transmission charges from March 2019 to 31<sup>st</sup> October 2020 to be shared as per the 2010 Sharing Regulations and from November 2020 as per the new (2020) Sharing Regulations.

5. Upon hearing the parties, the Commission directed TANGEDCO to file its written reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 24.3.2021, and observed that no extension of time shall be granted.



6. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

Sd/-

**(V. Sreenivas)  
Deputy Chief (Law)**

